

जाँचे धमरीका-भारत रिस्ते । इसलिए प्राप
हमें इसको उठाने बीजिये । काव में प्राप जो
निर्णय करना चाहेंगे उसको हम मानेंगे ।

Mr. Speaker: I have allowed a dis-
cussion on this under rule 193. There-
fore, it can be taken up some time
later. I shall fix some time for it.

श्री जयु सिन्घे : 193 मे कोई सक्टै-
टिव मोशन नही आता है । 184 मे
बीजिये । हम इसके लिये तैयार हैं ।

Mr. Speaker: I have allowed it
under rule 193.

श्री जार्ज फर्नेसेस (बम्बई दक्षिण) :
इसी मसले पर मेरा एक व्यवस्था का प्रश्न
है । प्रापने अभी ऐसी बात कही है कि अगर
विशेषाधिकार का कोई भी मसला पेश किया
जाता है और उम पर प्राप अपनी मजूरी नही
बेते हैं तो उसके बारे में प्रापके कक्ष में आकर
विचार विनिमय किया जाना चाहिये ।
अध्यक्ष महोदय, मैंने तो प्रापके सामने .

Some hon. Members rose—

Mr. Speaker: Order, order. I would
request all hon. Members to resume
their seats. Now, Papers to be Laid
on the Table.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION OF THE MINES AND MINERALS (REGULATION) AND DEVELOPMENT, ACT, ETC.

The Minister of Steel, Mines and
Metals (Dr. Chenna Reddy): I beg
to lay on the Table:—

- (1) A copy of Notification No.
G.S.R. 124 published in
Gazette of India dated the
28th January, 1967, under
sub-section (1) of section 28
of the Mines and Minerals
(Regulation and Develop-
ment) Act 1957, declaring salt
petre to be a minor mineral.

[Placed in the Library. See
No. LT-118/67].

- (2) (i) A copy of the Annual-
Report of the Hindustan
Steel Limited, Ranchi, for
the year 1965-66, along with
the Audited Accounts and
the comments of the Com-
ptroller and Auditor General
thereon, under sub-section
(1) of section 619A of the
Companies Act, 1956.
[Placed in the Library See
No LT-119/67]
- (ii) Review by the Government
on the working of the above
Company. [Placed in the
Library. See No LT-119/67.]
- (3) (i) A copy of the Annual
Report of the National Coal
Development Corporation
Limited, Ranchi, for the year
1965-66 along with the Aud-
ited Accounts and the com-
ments of the Comptroller and
Auditor General thereon, un-
der sub-section (1) of sec-
tion 619A of the Companies
Act, 1956.
- (ii) Review by the Government
on the working of the above
Corporation. [Placed in the
Library See No LT-120/67.]

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION, 1965-66.

The Minister of Education (Dr.
Triguna Sen): I beg to lay on the
Table a copy of the Annual Report of
the University Grants Commission
for the year 1965-66, under section
18 of the University Grants Commis-
sion Act, 1956. [Placed in the Library.
See No. LT-121/67]

INDIAN TELEGRAPH (THIRD AMEND- MENT) RULES

The Minister of Parliamentary
Affairs and Communications (Dr.
Ram Subhag Singh): I beg to lay on
the Table a copy of the Indian Tele-
graph (Third Amendment) Rules,

[Dr. Ram Subhag Singh]

1967, published in Notification No. G.S.R. 313 in Gazette of India dated the 11th March, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in the Library. See No. LT-122/67.]

ANNUAL ACCOUNTS OF EMPLOYEES' PROVIDENT FUND ORGANISATION, AUDIT REPORT ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table:—

- (1) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon, for the year 1964-65. [Placed in the Library. See No. LT--123/67.]
- (2) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1770 in Gazette of India dated the 26th November, 1966.
 - (ii) The Employees' Provident Funds (Nineteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1772 in Gazette of India dated the 26th November, 1966.
 - (iii) The Employees' Provident Funds (Twentieth Amendment) Scheme, 1966, published in notification No. G.S.R. 1858 in Gazette of India dated the 10th December, 1966.
 - (iv) The Employees' Provident Funds (Amendment) Scheme, 1967, published in Notification No. G.S.R. 166 in Gazette of India dated the 11th February, 1967.
- (v) The Employees' Provident Funds (second Amendment) Scheme, 1967, published in Notification No. G.S.R. 167 in Gazette of India dated the 11th February, 1967 [Placed in the Library. See No. LT-124/67.]
- (3) A copy of the Annual Report on the working of the Employee's Provident Funds Scheme, 1952 for the year 1965-66. [Placed in the Library. See No. LT-125/67].
- (4) A copy of the Coal Mines (Second Amendment) Regulations, 1966, published in Notification No. G.S.R. 2012 in Gazette of India dated the 31st December, 1966, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. No. LT-126/67.]
- (5) A copy of the Report of Enquiry on the fatal accident in Borgafall Iron Ore Mine, Goa on the 2nd August, 1966 [Placed in Library, See No. LT-127/67.]
- (6) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1966, published in Notification No. F.20(17), 60-Lab. in Delhi Gazette dated the 19th January, 1967, under sub-section (3) of section 47 of the Delhi Shops and Establishment Act, 1954. [Placed in the Library. See No. LT-128/67.]

INTERNATIONAL COPYRIGHT (FIRST AMENDMENT) ORDER AND ANNUAL REPORT OF INDIAN MUSEUM

The Minister of State in the Ministry of Education (Prof. Sher Singh): I beg to lay on the Table:—

- (1) A copy of the International Copyright (First Amendment) Order, 1967, published in Notification No. S. O. 764 in Gazette of India dated the 3rd March, 1967, under